

ORISSA ACT III OF 1950

THE MADRAS ESTATES LAND (ORISSA AMENDMENT) ACT, 1950

[Received the assent of the Governor on the 20th February 1950
first published in the Orissa Gazette, dated the 3rd March 1950]

AN ACT FURTHER TO AMEND THE MADRAS ESTATES LAND ACT, 1908, IN ITS
APPLICATION TO THE PROVINCE OF ORISSA

WHEREAS it is expedient to amend the Madras Estates Land Act, 1908, in its application to the Province of Orissa for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Madras Estates Land (Orissa Amendment) Act, 1950.

(2) It shall be deemed to have come into force on the 18th June, 1949.

Temporary
amendment
of
section 172,
Madras Act
I of 1908.

2. During the period of one year commencing on the 18th June 1949, the Madras Estates Land Act, 1908 shall have effect as if in section 172 thereof—

Madras Act
I of 1908

(a) for the words " two years " wherever they occur the words " nine years " had been substituted, and

(b) after the proviso the following further proviso had been inserted, namely :—

" Provided further that every application [for a direction under this section made after two years from the date of final publication or republication, as the case may be, shall be dismissed " .

Repeal of
Orissa Act
XXVIII of
1947.

3. The Madras Estates Land (Orissa Second Amendment) Act, 1947, is hereby repealed.

Orissa Act
XXVIII of
1947.